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Central Administrative Tribunal, Principal Bench

Original Application No.3000 of 2003

New Delhi, this the 12th day of December, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

Ranjna  
W/o Shri K.P. Bhatnagar,  
690 E, Kabool Nagar,  
Shahdara, Delhi

.... Applicant

(By Advocate: Ms. S. Janani)

Versus

1. The Commandant,  
C.V.D.,  
Delhi Cantt.10

2. Director General of Ordnance Services,  
(OS-8C)(ii)  
Master General of the Ordnance Branch,  
Sena Bhawan,  
Army Headquarters, DHQPO.  
New Delhi-11

3. The Secretary  
Ministry of Defence,  
South Block,  
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that inadvertently paragraph 8 (a) has been typed in the relief clause. She does not press for the relief claimed therein. Qua that, the petition is dismissed.

2. The only prayer made is to issue an appropriate direction to the respondents to allow the applicant to carry forward the previous higher pay drawn by her at the time of being declared surplus with effect from the date of her absorption on the lower post. In support of the argument, reliance is being placed on a decision of this

*Ms Ag*

(3)

-6-

Tribunal in the case of Smt. Kusum Sharma vs. The Commandant, Delhi Cantt. and ors. (O.A. 200/2001) decided on 14.12.2001. The applicant has already submitted a representation in this regard dated 17.5.2003.

3. Keeping in view the said fact, it is directed that respondent no.2 would consider the claim/representation of the applicant and pass a speaking order preferably within six months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

  
( S.A. Singh )  
Member (A),

  
( V.S. Aggarwal )  
Chairman,

/dkm/